



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Srinagar

**Notification**

Srinagar, the 22<sup>nd</sup> October, 2019

SRO 632 In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government hereby appoints the 24<sup>th</sup> day of September, 2019, as the date on which the provisions of rules 10, 11, 12 and 26 of the Jammu and Kashmir Goods and Services Tax Rules, 2017 [notification No. SRO-----dated-----].

This notification shall deem to have come into force w.e.f 24<sup>th</sup> September, 2019.

By Order of the Government of Jammu & Kashmir.

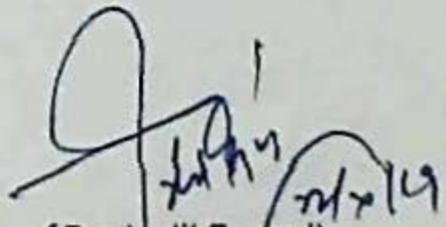
Sd/-  
(Dr. Arun Kumar Mehta) IAS,  
Financial Commissioner,  
Finance Department.

Dated 22.10.2019

No ET/Estt/GST/119/2017-IV

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Financial Commissioner to the Hon'ble Governor.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes, J&K.
10. Additional Commissioner, State Taxes (Adm) Jammu/Kashmir.
11. Additional Commissioner, State Taxes Tax Planning, J&K.
12. Pvt. Secretary to Hon'ble Advisor (S).
13. President Kashmir Chamber of Commerce & Industry, Kashmir.
14. President Federation of Industry, Kashmir.
15. President Chamber of Commerce & Industry, Jammu.
16. President Industries Association Bari Brahmana/Samba.
17. President Tax Bar Association, Jammu/Srinagar.
18. General Manager, Government Press Jammu/Kashmir.
19. Private Secretary to the Financial Commissioner, Finance Department.
20. Government Order file/Stock file/Incharge website.

  
(Dr. Aadil Fareed)  
Deputy Secretary to the Government